

FIR No. 84/2014
SC No. 27557/16
PS: Darya Ganj
U/s: 302/307/174A/201/34 IPC
State Vs. Danish @ Behra etc.

and

Ashraf Vs. State (bail application)

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. M.A. Qureshi, Counsel for applicant/accused Ashraf
(Through V/C).

Ld. Counsel for accused Ashraf submits that he will address final arguments.

Put up for final arguments and arguments on bail application on **10.07.2020.**


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 11/2020
PS: Karol Bagh
U/s: 376/506/313 IPC
Anuj Bhushan @ Annu Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. R.S. Malik, Counsel for applicant/accused.
(Through V/C).

This is an application for extension of bail of the applicant. Reply filed by the IO. IO is seeking time to verify the medical documents of the applicant's mother.

Ld. Counsel submits that interim bail of the accused is going to expire tomorrow i.e. 07.07.2020. IO to verify the medical documents of the applicant's mother by the next date.

In the meantime, interim bail of the applicant is extended till next date i.e. **10.07.2020**. *Prosecutor be also called for N.D.O.*


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 210/2020

PS: Sarai Rohilla

U/s: 186/353/307/34 IPC R/w Section 25/54 Arms Act

State Vs. Salman

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. Anil Sharma, counsel for applicant/accused **(Through V/C).**

Ld. Counsel for applicant/accused submits that he wants to withdraw the application.

At his request, application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 0105/2019
PS: Darya Ganj
U/s: 354/308/323/509/34 IPC
Suresh Kumar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. B.K. Kaushik, Counsel for applicant/accused Suresh Kumar. **(Through V/C).**

This is an application u/s 439 CrPC on behalf of applicant/accused Suresh Kumar.

Reply filed by the IO through whatsapp. The contents of the application show that both the parties have filed counter FIR against each other. IO is directed to file reply specifically mentioning the status of bail of all the accused persons in both the FIR.

Put up on **10.07.2020.**


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 273/19
PS: I.P. Estates
U/s: 420/406/468/471 IPC
Indira Rani Sagar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Counsel for applicant/accused**(Through V/C).**

IO is not present to apprise the Court whether the applicant has joined the investigation. IO be called for **22.07.2020.**

In the meantime, interim protection to continue.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 187/2019
SC 28/2020
PS: Sadar Bazar
U/s: 302 IPC
State Vs. Wasim Akram

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Sachin Aggarwal, counsel for accused **(Through V/C)**
ASI Chander Shekhar from PS Sadar Bazar in person.

ASI requests some more time to verify the documents as directed by the Court.

Heard.

As requested, put up on **09.07.2020**.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 0146/2020
PS: Rajender Nagar
U/s: 379/356/411/34 IPC
Sandeep Kumar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Counsel for applicant/accused. **(Through V/C).**

This is first bail application u/s 439 CrPC filed on behalf of applicant. Reply filed by the IO.

Arguments heard.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. He is in JC since 14.06.2020. Investigation qua him is complete. He is a young boy and sole bread earner of his family.

Ld. APP for the State submits that applicant is involved in other criminal cases of similar nature. Therefore, there are all probabilities that if he is granted bail he may repeat the offence.

I have considered the rival contentions made by Ld. APP for the State and Ld. Counsel for applicant.

Considering that investigation qua applicant is complete and he is a young boy, he is admitted on court bail subject to the following conditions:-

- 1. Applicant shall furnish the bail bond of Rs.15,000/- and a surety bond of like amount subject to satisfaction of Ld. Concerned MM/Duty MM.*



FIR No. 0146/2020
PS: Rajender Nagar
U/s: 379/356/411/34 IPC
Sandeep Kumar Vs. State

-2-

2. *He will not influence the witnesses.*
3. *He will not leave Delhi without permission of the concerned Court.*
4. *He will provide his mobile number to the IO/SHO immediately on his release and will mark his attendance in the concerned police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.*

Application stands disposed off.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 42/2020
PS: Prasad Nagar
U/s: 394/34 IPC
Hariya @ Hari Chand Vs. State

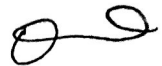
06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Counsel for applicant/accused. **(Through V/C).**

Jail Superintendent has filed his report that he needs two days time to report on the medical condition of the applicant.

Put up on **10.07.2020.**



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 44/2020
PS: Darya Ganj
U/s: 376/506 IPC
Rashid Vs. State

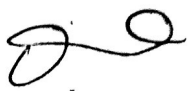
06.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. Pradeep Kumar, counsel for applicant/accused Rashid.
Prosecutrix in person.

Chargesheet be called for next date of hearing.

Put up for arguments on **08.07.2020.**


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

FIR No. 251/2019
PS: Prasad Nagar
U/s: 304 IPC and 27 DMC Act
Amrit Kundra Vs. State

06.07.2020

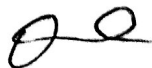
Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. Prahlad Kumar, Counsel for applicant/accused.
(Through V/C).

Reply of bail application of accused Sonu Kundra @ Amrit
filed.

Ld. Counsel for applicant/accused submits that he does
not have copy of the chargesheet and other documents.

Put up for arguments on **18.07.2020.**


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-06.07.2020(j)

MISC. APPLICATION

FIR No.: 339/2016
PS: Daryaganj
State v. Rahul Sharma & Ors.
U/S:

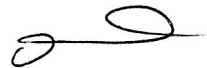
06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is an application for alteration of charges against applicant/accused Kishan Kumar.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. Akhilesh Kamle, Ld. Counsel for applicant/accused through electronic mode.

At request, put up for 07.07.2020.


(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

INTERIM BAIL APPLICATION

**FIR No.: 97/2012
PS: Prasad Nagar
State v. Ram Gopal
U/S: 302,201,120B,34 IPC**

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh interim bail application.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. Sunil Kumar, LAC for applicant/accused through electronic mode.

Report filed by IO Rampal alongwith previous conviction report.

At request, put up for 08.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

EXTENSION OF INTEIRM BAIL APPLICATION

**FIR No.68/2019
PS; Kamla Market
State v. Karimullah @ Iqbal @ Mustkim
U/S: 328,379,34 IPC**

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. K.B. Khan, Ld. Counsel for applicant/accused through electronic mode.

Reply filed from IO Giriraj.

At request, put up for 08.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

INTERIM BAIL APPLICATION

**FIR No.: 210/2018
PS: Prasad Nagar
State v. Rahul Gupta
U/S:302,34 IPC**

06.07.2020

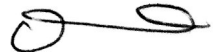
Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh Interim bail application.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. Pankaj Srivastava, Ld. Counsel for applicant/accused through electronic mode.

Reply filed by IO Insp. Dhiraj Singh alongwith previous conviction report.

At request, put up for 07.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

INTERIM BAIL APPLICATION

**FIR No.339/2016
PS: Darya Ganj
State v. Raghav Jha
U/S: 392,397, 34 IPC**

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh interim bail application.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh.Pankaj Srivastava, Ld. Counsel for applicant/accused through electronic mode.

At request, put up for reply from IO and further orders on

07.07.2020.


**(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020**

BAIL APPLICATION

**FIR No.14/2019
PS: Subzi Mandi Railway Station
State v. Varun
U/S: 394,397,34 IPC**

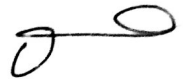
06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. Sanjay Kumar, Ld. Counsel for applicant/accused
through electronic mode.

Reply filed by IO Ved Prakash alongwith previous conviction report.

At request, put up for 09.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

BAIL APPLICATION

**FIR No.22/2018
PS: Kamla Market
State v. Radha
U/S:302 IPC**

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh.S.k. Jain,Ld. Counsel for applicant/accused through electronic mode.

Conduct Report received from Jail Authority.
At request, put up for 08.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

BAIL APPLICATION

FIR No.416/2017

PS: Burari

**State v.Raja @ Rajvir @ sunder Singh
U/S:302 IPC**

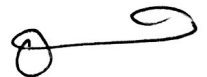
06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. S.K. Jain, Ld. Counsel for applicant/accused through electronic mode.

Reply is filed by IO Ashok Kumar alongwith previous conviction report.

At request, put up for 08.07.2020.



(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

BAIL APPLICATION

**FIR No.31/2017
PS: Delhi Cantt Railway station
State v. Kalu @ Ajay Rajput
U/S: 302,201, 34 IPC**

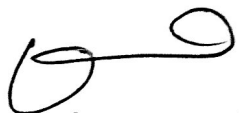
06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present: Sh. Virender Singh, Addl. PP for the State through VC.
Sh. Neel Gulia, Ld. Counsel for applicant/accused through electronic mode.

Reply not received.

At request, put up reply for **08.07.2020**.


(Charu Aggarwal)
1st Link ASJ-02/Central
06.07.2020

06.07.2020

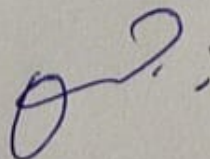
Fresh revision petition received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing.

Present: Sh. Vikas Arora, Ld. Counsel for the revisionist.

Heard, counsel for the revisionist.

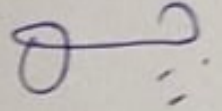
1. No case is made out for interference in the impugned order dated 01.07.2020, passed by Ld. MM, directing registration of FIR u/s 156 (3) Cr.PC against the revisionist in respect of cognizable offence reported by the complainant/respondent no. 2 to the police on 18.06.2020.
2. Ld. Trial Court while relying upon the judgment of "**Lalita Kumari Vs. State of U.P. W.P (Crl.) No. 68/2008, dated 12.11.2013**", passed by the Hon'ble Apex Court has observed in the impugned order that there is no provision for preliminary inquiry for registration of FIR where cognizable offence is reported by the aggrieved person against the accused to the police.
3. Ld. Counsel for the revisionist has argued that the above referred judgment of the Hon'ble Apex Court would not apply to the cases where the preliminary inquiry had already been conducted by the police disclosing no offence. Ld. Counsel has further argued that the FIR against the revisionist even otherwise would not have been ordered without obtaining sanction for prosecution u/s 197 Cr.PC, for the revisionist being a public servant.
4. This court has considered the submissions made by Ld. Counsel for the revisionist but could not persuaded itself to agree with him. This court is in complete agreement with the reasoning given by the court below in the



impugned order while directing registration of FIR.

5. In view of foregoing reasons, this revision has no merit and is hereby dismissed.

File be consigned to record room.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
06.07.2020